SHRI K. N. BALAGOPAL: Operation was successful but the patient died.

MR. DEPUTY CHAIRMAN: We shall now take up the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015.

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, before the hon. Minister speaks, I have just one point. My Party is strongly supporting this Bill. But, I would like to flag one point.

MR. DEPUTY CHAIRMAN: You can do so after he moves the Bill. Let him move.

SHRI GHULAM NABI AZAD: We are not going to oppose. In that sense, I want to make a point. It is being generally felt that this Bill has been made a Money Bill just to undermine the position of Rajya Sabha. Many provisions of other Bills have been incorporated in it; otherwise, this could not have been a Money Bill. Since this has been brought forward, we are not going to oppose it. I would just caution the hon. Finance Minister that this should not be repeated in future.

MR. DEPUTY CHAIRMAN: Okay. Now, hon. Finance Minister.

GOVERNMENT BILL — Contd.

The Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I rise to move:

That the Bill to make provisions to deal with the problem of the Black money that is undisclosed foreign income and assets, the procedure for dealing with such income and assets and to provide for imposition of tax on any undisclosed foreign income and asset held outside India and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, with this introduction, I would not make any opening comments because of time constraints. Let the matter be discussed. I will say subsequently whatever I have to say on this Bill. At that stage, I will also answer the question which Mr. Azad has raised.

The question was proposed.

MR. DEPUTY CHAIRMAN: Okay. The time allotted to this is two hours. Should we stick to two hours or reduce it to one hour? ...(*Interruptions*)... All right. Now, Dr. E.M.S. Natchiappan.

DR. E. M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I support the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015. As our leader has said, the Congress Party fully supports this Bill. At the same time, we have to bring up certain deficiencies which are there to be rectified in future amendments.

First of all, I would like to bring to the attention of the Government that we are bound by the United Nations General Assembly which, as early as 31st October, 2003, had made that on the basis of recalling its Resolution 55/61 of 4th December, 2000, it established an ad hoc committee to go into the question of these types of evasion of taxation throughout the world. It happened for three years by having different types of meetings and finally, they came forward with the United Nations Convention against Corruption. I would just quote the beginning of the Preamble. I quote, "Concerned about the seriousness of problems and threats posed by corruption to the stability and security of societies, undermining the institutions and values of democracy, ethical values and justice jeopardising sustainable development and the rule of law". This is where the Government has it. All the States-Parties of the Convention have signed it. 140 countries have signed this Convention. On that basis, different levels of discussions were going on and finally, they came out with different topics and chapters, so to say, covering about 71 articles. In different ways, States-Parties have to follow it in their own countries. I find that this particular Bill which is coined as the Black Money Bill (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill is very, very fragile and it is only an extension of Section 139 of the Income Tax Act. Section 139 is very clear in stating that the filing of Income Tax Return is compulsory. In various cases, they are saying that. Finally, sub-clause (3) provides that any asset including financial interest in any entity located outside India or signing authority in any account located outside India is required to file a return of income in prescribed form compulsorily, whether or not he has the income chargeable to tax. But, if you see the present Act, it defines why this particular Act has come into force. On the basis of the definition, we can find in clause 2 (11) "undisclosed asset located outside India" means an asset (including financial interest in any entity) located outside India, held by the assessee in his name or in respect of which he is a beneficial owner, and he has no explanation about the source of investment in such asset or the explanation given by him is in the opinion of the Assessing Officer unsatisfactory." This is, more or less, expansion of section 139. If we go further, clause 4 also defines like that. Finally, we can very easily find out how the architecture of this Bill is repeated on the basis of the Income-tax Act. The Income-tax Act is also having the Assessing Officer. It is having its own hierarchy of officers who go into it. If the officer has given a verdict, then, about that, there is an appeal provision given for the Tax Appellate Tribunal. Similarly, the Tax Appellate Tribunal is vested with the same powers in this Bill for the violation also. Then, they can go to the High Court, and finally they can end up in the Supreme Court. This is the architecture on which this Bill is made. That means we are repeating the same Act which is already there in the Income-tax Act, and we are culling out certain portions, and defining it further, and saying that we want to stop the black money. Actually, we are not addressing the problem which we have promised to the people. In the international Convention also we have shown such a position, and I will quote from article 3 of the international Convention. "This Convention shall apply, in accordance with its terms, to the prevention, investigation and prosecution of corruption and to the freezing, seizure, confiscation and return of the proceeds of offences established in accordance with this Convention." This is the promise you have made. We have accepted this Convention. But now we have not mentioned anything on the topic of prevention, investigation; only the prosecution is there. There is nothing on the freezing, seizure, confiscation and return of the proceeds of offences. That means, we just want to make a white washing of our own enactments, telling that we are very much interested in abolishing black money, and, therefore, we are bringing a law. But really are we making that law? We are just evading our international commitment which we made.

Similarly, Chapter II of Preventive Anti-corruption Policies and Practices, article 5, clearly says what are the preventive measures that you are taking in a Bill represented by the State. There they have to make it clear in article 1, the Statement of Purposes. The purposes of this Convention are: (a) To promote and strengthen measures to prevent and combat corruption more efficiently and effectively; (b) To promote, facilitate and support international cooperation and technical assistance in the prevention of and fight against corruption, including in asset recovery; (c) To promote integrity, accountability and proper management of public affairs and public property." That means we have to come forward with a domestic legislation, covering the preventing measures, that is, the preventive anti-corruption policies and practices which says in article 5.1 "Each State party shall in accordance with the fundamental principles of this legal system develop and implement, or maintain effective, coordinated anti-corruption policies that promote the participation of the society and reflect the principles of the rule of law, proper management of the public affairs and public property, integrity, transparency and accountability." We are not

[Dr. E. M. Sudarsana Natchiappan]

covering all these things. But we are making some small definition here. Article 7 deals with how public sector has to be accountable for this purpose. Article 8 is on 'Codes of conduct for public officials'. Lots of explanations were given. Article 9 is on 'Public procurement and management of public finances'. These are all sources of black money. These are the sources from where this would come out. Article 10 is on 'Public reporting'. Let me quote, and it says, "Taking into account the need to combat corruption, each State Party shall, in accordance with the fundamental principles of its domestic law, take such measures as may be necessary to enhance transparency in its public administration, including with regard to its organization, functioning and decision-making processes, where appropriate. Such measures may include, inter alia:" and, then, it explains further. Article 11 is on 'Measures relating to the judiciary and prosecution services'. Only this has been incorporated in the Act; nothing more than that. That is already there in the Income Tax Act. Article 12 is on 'Private Sector'. It says, "Each State Party shall take measures, in accordance with the fundamental principles of its domestic law, to prevent corruption involving the private sector, enhance accounting and auditing standards in the private sector and, where appropriate, provide effective, proportionate and dissuasive civil, administrative or criminal penalties for failure to comply with such measures." Nothing has been addressed here on this aspect. Article 13 is on 'Participation of society'. Nothing is addressed here.

Article 14 is on 'Measures to prevent money-laundering'. Already, there is an Act, which is also fragile. Then, Chapter III is on Criminalisation and Law Enforcement. Article 15 is on 'Bribery of national public officials'. Nothing is addressed here. Article 16 is on 'Bribery of foreign public officials and officials of public international organisations'. Nothing is addressed here. Article 17 is on 'Embezzlement, misappropriation or other diversion of property by a public official'. Nothing has been taken into consideration. Article 18 is on 'Trading in influence'. Article 19 is on 'Abuse of functions'. Article 20 is on 'Illicit enrichment'. Article 21 is on 'Bribery in the private sector'. Article 22 is on 'Embezzlement of property in the private sector'. Article 23 is on 'Laundering of the proceeds of a crime'. Nothing is addressed here. Article 24 is on 'Concealment'. Article 25 is on 'Obstruction of Justice'. Article 26 is on 'Liability of Legal Persons'. Article 27 is on 'Participation and Attempt'. Article 28 is on 'Knowledge, Intent and Purpose as Elements of an Offence'. Article 29 is on 'Statute of Limitations'. Article 30 is on 'Prosecution, Adjudication and Sanctions'. Nothing is addressed here. Article 31 is very, very important. It is totally missing. It goes against the wishes of the people. Article 31 is on 'Freezing, Seizure and Confiscation'. I will quote a small portion of it.

It says," 1. Each State Party shall take, to the greatest extent possible within its domestic legal system, such measures as may be necessary to enable confiscation of:

- (a) Proceeds of crime derived from offences established in accordance with this Convention or property the value of which corresponds to that of such proceeds;
- (b) Property, equipment or other instrumentalities used in or destined for use in offences established in accordance with this Convention."

Nothing has been addressed in this Bill. We can very conveniently say that the Money-laundering Act will apply in this case. But it is not applicable; it has more or less been diluted. It does not meet the requirements of criminal justice.

Article 32 is on 'Protection of Witnesses, Experts and Victims'. Nothing has been said here. Article 33 is on 'Protection of Reporting Persons'. Article 34 is on 'Consequences of Acts of Corruption'. Nothing has been said here. Article 35 is on 'Compensation for Damage'. Nothing is said here. Article 36 is on 'Specialized Authorities'. Our own officers become arbitrators of Income-tax. Even when they themselves violate that particular provision, they decide on it. Article 37 is on 'Cooperation with law enforcement authorities'. Article 38 is on 'Cooperation between national authorities'. Article 39 is on 'Cooperation between national authorities and the private sector'. Article 40 is on 'Bank secrecy'. Article 41 is on 'Criminal record'. Article 42 is on 'Jurisdiction'. Finally, you have Article 43 on 'International cooperation'. Nothing is said, except one chapter which says that in this way you will go in for bilateral relationships; but we are not following the international convention to which we are the signatories. Article 44 is on 'Extradition'. We do not apply this provision at all. Article 45 is on 'Transfer of Sentenced Persons'. Article 46 is about mutual legal assistance and in that way it goes on till Article 71 but none of these things like transfer of criminal proceedings, law enforcement co-operation, joint investigation, special investigative techniques and finally asset recovery. Article 52 says about prevention and detection of transfers of proceeds of the crime, but nothing is said here. Article 53 says about the measures for the direct recovery of the property. Article 54 is about the mechanisms for recovery of the property through international cooperation in confiscation. Article 55 is about International cooperation for purposes of confiscation. Article 56 is about special cooperation. Article 57 is about return and disposal of assets. Finally, Chapter VI is about technical assistance and information exchange and it goes on like that and Mechanism for Implementation, Chapter VII, Article 67, Conference of the State parties and convention. Now we are going to attend the conference of the State parties. In 2015 it is going to be started. What are we going to report it? Are we going to give this small fragile

[Dr. E. M. Sudarsana Natchiappan]

Bill before the international body to tell that we are preventing everything, but we are the signatories to the International Convention? Sir, I request the Government to come forward with a new amended Bill, more so, a comprehensive Act, to address all the provisions of the conventions. We were the signatories as early as in 2003 when the NDA Government was there and subsequently you have given another chance and instead of talking something outside and doing something inside, you can straightaway go forward with a proper convention, with a proper domestic law and that will be a good thing to show that India is an investment destination and you can believe us and come here as we are following the International Convention. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you, Shri Natchiappan. Now Shri R.K. Sinha.

श्री आर. के. सिन्हा (बिहार)ः माननीय उपसभापित महोदय, सर्वप्रथम मैं अपने वित्त मंत्री, श्री अरुण जेटली जी को हार्दिक बधाई देता हूँ कि उन्होंने काले धन की रोकथाम के लिए इस कड़े क़ानून को सदन में प्रस्तुत किया है।

[उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) पीटासीन हुए]

उपसभाध्यक्ष जी, मुझे तो यह आश्चर्य होता है कि काले धन की चर्चा हम लोग बचपन से सुनते आए और बूढ़े भी हो गए कि इस देश में एक दूसरी अर्थव्यवस्था, समानांतर अर्थव्यवस्था चल रही है और काला धन विदेशों में, स्विस बैंक में और न जाने किस-किस बैंक में जमा हो रहा है। इस देश में बड़े-बड़े विद्वान और पूर्ववर्ती वित्त मंत्री हुए हैं, नाम गिनाने की आवश्यकता नहीं है, सभी जानते हैं, किन्तु इतना कड़ा और सार्थक कदम सर्वप्रथम माननीय अरुण जेटली जी ने ही उठाया है। ...(व्यवधान)...

श्री वी. पी. सिंह बदनौर (राजस्थान)ः इनकी मेडन स्पीच है, इनको बोलने दीजिए, आप यह क्या करते हैं? ...(व्यवधान)...

श्री आर. के. सिन्हाः हम राजनीति में तो पुराने हैं, लेकिन यह मेरी मेडन स्पीच है। ...(व्यवधान)...

श्री नीरज शेखर (उत्तर प्रदेश)ः सर, हमको पता नहीं था।...(व्यवधान)...

MR. VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please continue, please continue.

श्री आर. के. सिन्हा : कोई बात नहीं, टोका-टोकी करना आपका अधिकार है और बोलना मेरा अधिकार है। ...(व्यवधान)...

संचार और सूचना प्रौद्योगिकी मंत्री (श्री रिव शंकर प्रसाद)ः यह इनकी मेडन स्पीच है। ये जो कह रहे हैं, उसको आप सुनिए। ...(व्यवधान)...

3.00 р.м.

श्री आर.के. सिन्हाः मित्रो, हम जब भी काले धन की बात करते हैं और सुनते हैं तो यह ग़ीर फरमाने की जरूरत है कि काला धन पैदा कैसे होता है।

अगर हम उसकी जड में न जाएं, उसके क्रिएशन में न जाएं तो रोकथाम करना, उसके लिए कारगर कदम उठाना, वह भी उतना सार्थक या कारगर नहीं हो सकता है। अभी तक की अर्थव्यवस्था में जो हमारे देश में कर प्रणाली रही है और कर वंचना के कारण, टैक्स चोरी करने की प्रवृत्ति के कारण यह काला धन पैदा होता है। यह इतनी भयंकर समानान्तर अर्थव्यवस्था है जिसका अगर जिक्र किया जाए, बताया जाए और उदाहरण दिए जाएं तो यहां सदन में उतना समय नहीं मिलेगा। महोदय, मैं बिहार से आता हूं। दिल्ली में हमें काम दिया गया और जब मैं 1989 में पहली बार दिल्ली आया तो हमें किराये का मकान नहीं मिलता था, जो किराए का चैक लेने को तैयार हो। मैं दिन में बीस जगह देखने के लिए जाता था, शायद ही कोई मकान मालिक ऐसा मिलता हो जो यह कहे कि वह किराये का पेमेंट चैक से लेगा। अगर उसने बहुत रियायत की तो कहता था कि आधा किराया कैश दे दो और आधे का चैक दे दो। हमारे पास समस्या यह थी कि कैश देने की कोई व्यवस्था मेरे पास थी नहीं। सारा कारोबार चैक से होता है और टैक्स पे करने के बाद जो बचता है वही हमारे उपयोग में आता है और वही हम लोग कमाते हैं। देश और अर्थव्यवस्था के लिए टैक्स ज्यादा देते हैं और कमाते कम हैं, लेकिन मकान किराये पर नहीं मिला। फिर हमने जमीन खरीदने के बारे में सोचा लेकिन जमीन भी नहीं मिली, क्योंकि इसमें भी चैक से पेमेंट लेने वाला कोई नहीं मिला। फिर हमने फ्लैट खरीदना चाहा, वह भी यहां नहीं मिला। पता लगा कि नोएडा में नए फ्लैट बन रहे थे। वहां पर बिल्डर ने कहा कि हम चैक ले लेंगे। तब जाकर अंत में मैं नोएडा में बसा। इतनी बुरी अर्थव्यवस्था है। जब बाजार में कोई चीज खरीदने जाते हैं तो दुकानदार साफ कहता है कि बिल नहीं लीजिएगा तो आपका 12 परसेंट बच जाएगा। मैंने उसको बोला कि मैं बिल भी लूंगा और चैक भी दूंगा। तो वह कहता है कि चैक रिएलाइज होने के बाद आपको सामान मिलेगा। इस बात के लिए भी तैयार होइए, तब भी कई दुकानदार ऐसे हैं जो कहते हैं कि नहीं, हम इस तरह का काम नहीं करते। अच्छे-अच्छे ब्रॉंडेड प्रोडक्टस आप लेने जाइए। आज बाजार की स्थिति यह हो गई है कि कोई आपसे नम्बर वन में चैक पेमेंट पर डीलिंग करने को तैयार नहीं। इसलिए माननीय मंत्री महोदय से मेरा अनुरोध होगा कि कृपया इस बात पर भी गौर करें कि ब्लैक मनी का जो सुजन होता है, क्रिएशन होता है, how to stop that. अगर वह नहीं करेंगे और ब्लैक मनी जनरेट होती रहेगी तो देश में भी रहेगी और विदेश में भी रहेगी, मैं यह नहीं मानता हूं कि ब्लैक मनी सिर्फ विदेश में ही है, वह देश के अंदर भी है और हमारे देश में बैंकों में भी जमा है। अगर इसकी भी स्कृटनी आप करेंगे तो हजारों ऐसे अकाउंट्स मिलेंगे, लाखों ऐसे अकाउंट्स मिलेंगे जिनका कोई अता-पता नहीं है। आपने के.वाई.सी. स्कीम चलाई, बहुत बढ़िया स्कीम चलाई, लेकिन आप उसकी प्रगति खुद भी जानते होंगे कि कितने लाखों लोगों का अभी के.वाई.सी. नहीं हुआ। आप ऐसे सारे एकाउंट्स सीज़ कीजिए। यह पैसा देश की अर्थव्यवस्था में आएगा। आपने बैंक खाते खोले करोडों की संख्या में, मैं आपको बधाई देना चाहता हूं। जब तक शत-प्रतिशत बैंक खाता प्रत्येक नागरिक का नहीं होगा और शत-प्रतिशत बैंक transaction नहीं होगा और transaction में पारदर्शिता नहीं आएगी, तब तक काले धन का बनना बंद नहीं हो सकता है।

[श्री आर.के. सिन्हा]

अभी में सदन में एक चर्चा सुन रहा था कि चीन का सामान हमारे बाजार में बहुत आ रहा है और चीनी products हमारे मार्केट में हमारे सामान से बहुत compete कर रहे हैं और उस वजह से हमारे यहां के लघु और सूक्ष्म उद्योगों की हालत बहुत खराब हो रही है। यह बात बिल्कुल सही है, लेकिन मंत्री महोदय चीन से जो सामान आ रहा है, यह कस्टम पे कर के नहीं बिल्क smuggled route से आ रहा है। उसे रोकने की आवश्यकता है। जो भी सामान smuggled route से चीन से भारत के अंदर आएगा, वह सस्ता बिकेगा। अगर वह कस्टम पे कर के आएगा, तो वह हमारे लघु उद्योगों से compete नहीं कर सकता। इस पर ध्यान देने की आवश्यकता है। आपने बंगलादेश के साथ बॉर्डर का समझौता किया है और जब वहां fencing हो जाएगी तो उससे काफी हद तक smuggling की रोकथाम होगी। इसी तरह नेपाल के बॉर्डर पर भी आपको सख्ती करने की जरूरत है कि यहां बिना कस्टम पे किए smuggling कर के सामान न आए। इस के लिए अंतर्राष्ट्रीय प्रतिस्पर्धा में, अंतर्राष्ट्रीय व्यापार में आपको छूट देने की आवश्यकता होगी। हमारे यहां विदेशों से भी सामान आएगा, लेकिन अगर उनको हमारे अपने उद्योगों से compete करना है, तो एक fair level field आपको create करनी होगी और उसके लिए smuggling के रास्ते को रोकने की जरूरत होगी और जब creation of black money बंद होगा, तो आप आधे से ज्यादा समस्याओं का निदान कर लेंगे।

महोदय, आज हमारे प्रधान मंत्री जी ने स्वच्छता अभियान शुरू किया है, लेकिन अभी भी पुराने कूड़े नहीं उठाए जा रहे हैं। मैं देश भर में घूम रहा हूं और देख रहा हूं कि पुराने कूड़े उठाने में अभी भी काफी दिक्कतों का सामना करना पड़ रहा है, लेकिन अब नए creation of garbage नहीं हो रहे हैं। लोग वहां कूड़ा फेंकना बंद कर रहे हैं, लोगों में जागरूकता आ रही है और यह एक अच्छी बात है। उसी प्रकार से जब आप creation of black money रोकेंगे, तो black money का circulation बंद होगा और विदेशों में भी उसका जाना बंद होगा।

वित्त मंत्री जी से मैं सब से बड़ी बात यह कहना चाहूंगा कि ब्लैक मनी एक बहुत ही खतरनाक बीमारी है जिसका बहुत बड़ा दुरुपयोग ड्रग इंडस्ट्री और terrorist industry में हो रहा है। अगर आप ब्लैक मनी का creation रोकेंगे, तो ड्रग माफियाज़ और terrorism के फैलाव पर काफी हद तक आपका नियंत्रण हो सकेगा। आपको इस कार्य में सफलता मिले, मैं इसकी शुभकामना देता हूं।

अब सवाल यह है कि आप विदेशों से काला धन वापस कैसे लाएंगे? पिछले चुनाव के दौरान इस बारे में इतनी चर्चा हुई कि सारा कालाधन एक देश से दूसरे देश और दूसरे से तीसरे और चौथे देश shift होता गया और पूरे विश्व में फैल गया। अब आप कहां-कहां से उसे लाएंगे और कैसे लाएंगे?

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY) : Please appreciate that it is his maiden speech.

श्री आर. के. सिन्हा: आपको उसके लिए एक बार Infrastructure Bond या कोई ऐसी चीज करनी होगी। मैं जानता हूं कि सुप्रीम कोर्ट की क्या रूलिंग है। मैं यह भी जानता हूं कि चिदम्बरम जी हाउस में आश्वासन देकर गए हैं, लेकिन आपको कोई ऐसा provision करना पड़ेगा जिसमें बिना नाम disclose किए जो अपना ब्लैक मनी वापस लाकर इस देश की अर्थव्यवस्था में डालना

चाहता है, उससे आप टैक्स लीजिए, penalty लगाइए, लेकिन कृपा कर के कोई रूट खोलिए ताकि वह ब्लैक मनी वापस आए और देश के विकास में लगे। इसके लिए जब तक कोई कारगर कदम नहीं उठेगा, सिर्फ ब्लैक मनी कंट्री टू कंट्री बात करके वहां से आप कब तक लाएंगे और किस टाइम लिमिट में लाएंगे, आप किस-किस देश से समझौता करेंगे, तो यह बड़ा मुश्किल का काम होगा। इसलिए आपको इसके लिए कोई एक रूट निकालना पड़ेगा। चाहे देश के इंफ्रास्ट्रक्चर के लिए हो, देश की किसी भी विकास योजना के लिए हो, किसी भी प्रकार से हो, आप चाहे जितना टैक्स ले लीजिए, जितनी पैनल्टी ले लीजिए, लेकिन एक रास्ता खोल दीजिए, ताकि जिन लोगों ने ब्लैक मनी को छिपा कर रखा हुआ है, उनको उसे वापस लाने में सहूलियत हो। फिर आप इसका क्रिएशन बंद कीजिए, तभी अपने आप ब्लैक मनी का ट्रैफिक रुकेगा।

महोदय, अंत में मैं एक बात कहना चाहुंगा, मैं ज्यादा नहीं बोलना चाहता हूँ। हमारे यहां बिहार में एक कहावत है कि सारा धान 22 पसेरी नहीं बेचा जाता। आप ट्रांसपेरेन्सी बरतिए, ईमानदारी से काम करने वाले लोगों से आपके लोग इज्जत से पेश आएं और उनको सम्मान-पूर्वक व्यापार करने दें, व्यवसाय करने दें। आपने जो आज कंपनी (अमेंडमेंट) बिल लाया था, वह बहुत ही सराहनीय कदम है। उससे लाखों, करोडों लोगों को राहत मिलेगी, क्योंकि पहले जिस तरह के उसमें स्ट्रिंजेंट लॉ थे, उससे काफी कंपनियां बंद हो गई थीं और काफी कंपनियां बंद होने के कगार पर थीं। इसी प्रकार से आपका जो सिस्टम ऑफ कलेक्शन है, आप उसमें ईमानदारी से काम करने वाले लोगों को परेशान होने से बचाने का उपाय कीजिए। आज वे त्राहि-त्राहि कर रहे हैं। जिस प्रकार का उनके साथ सेंट्रल एक्साइज, सर्विस टैक्स और इन्कम टैक्स के ऑफीसर्स का बर्ताव हो रहा है, उसे आप देखें। देश में अच्छा काम करने वालों, ईमानदारी से काम करने वालों, एक नंबर में सारा काम करने वालों से अगर वे घूस मागते हैं, तो वे उनको कहां से लाकर देंगे? वे नहीं दे सकते, इसलिए वे लोग परेशान हो रहे हैं। आपको यह व्यवस्था करनी पडेगी कि इस देश में जो ईमानदारी से काम करना चाहता है, उसको पूरी इज्जत मिले और उसे पूरी ईमानदारी से काम करने दिया जाए। आप उनको चाहे पूरस्कृत न करें, लेकिन आप उनको शक की निगाह से न देखें, आप उनको बेईमान और चोर न समझें। वे देश की अर्थव्यवस्था के लिए लाखों करोड़ रुपए दे रहे हैं। अगर वह कमा रहा है, तो पूरे देश की अर्थव्यवस्था चल रही है। आपका एग्रीकल्चर सबसे बडा सेक्टर है, उस पर इन्कम टैक्स नहीं है। स्माल एंड मीडियम इंडस्ट्रीज आज 45 परसेंट इंप्लायमेंट दे रहा है, वह आपके लिए कंट्रीब्यूट कर रहा है, इसलिए उसकी ओर भी आपको देखना है कि उसे आप क्या सहलियत देंगे। बड़े उद्योगों के बड़े हाथ होते हैं, लेकिन छोटे उद्योगों में जो एंटरप्रिन्यूर्स हैं, वही पीर, बावर्ची, भिश्ती, सबका काम करते हैं। उसी को प्रोडक्शन देखना है, उसी को मार्केटिंग देखना है और उसको 45 इंस्पेक्टरों के यहां हाजिरी लगानी पडती है। वे उद्योगपित कैसे काम करेंगे? आपको यह देखने की आवश्यकता है कि ये जो छोटी-छोटी माइक्रो इंडस्ट्रीज हैं, स्माल स्केल इंडस्ट्रीज हैं, जिनमें आईआईटी, आईआईएम के पढ़े हुए इंजीनियर्स, मैनेजमेंट ग्रेजुएट्स, अगर वे कोई छोटा-मोटा काम भी करना चाहते हैं, तो उनको काम करने की सहलियत दें और उनको आप डायरेक्ट टैक्स, इनडायरेक्ट टैक्स, टैक्स पर टैक्स से छूटकारा दिलाइए। अगर आप ऐसा करेंगे, तभी जाकर देश का विकास होगा, तभी काले धन के क्रिएशन पर बैन लगेगा, काले धन का सर्कूलेशन कम होगा और विदेशों से काला धन वापस देश की अर्थव्यवस्था में भी आएगा। माननीय उपसभाध्यक्ष महोदय, आपने मुझे बोलने के लिए समय दिया और सदन के माननीय सदस्यों ने मेरी बातों को सूना, उसके लिए मैं सभी को धन्यवाद देता हूं। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Thank you for the maiden speech. Now, Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः माननीय उपसभाध्यक्ष महोदय, बहुत दिनों से हमारे देश में विदेशों में जमा धन के बारे में चर्चा चल रही है। चुनाव के दौरान तो इसे एक मुद्दा बना दिया गया था। मैं जिस background का हूं, उसमें इस तरह के मामलों की कोई विशेषज्ञता हमारे पास नहीं है, लेकिन एक layman की हैसियत से मैं आज बात करूंगा।

महोदय, पहली बात तो यह कि जो तमाम एजेंसियों ने चुनाव के वक्त कहा था कि इतना पैसा विदेशों में जमा है, क्या माननीय मंत्री जी ने कोई कोशिश यह जानने की है कि विदेशों में जो undisclosed money है, जिसे हम काला धन कहते हैं, उसका एमाउंट लगभग कितना हो सकता है, जिसे लाने के लिए आप कानून बना रहे हैं, उसका magnitude क्या है, क्या यह जानने की कोशिश की, इस पर क्या कोई स्टडी की?

महोदय, मेरी दूसरी बात है, जिस पर मैंने कल भी थोड़ा सा इशारा किया था और आज भी मैं कहना चाहूंगा कि आपने काला धन इस देश में लाने की बात कही थी, लेकिन वह धन तो लाए नहीं, इस पर विधेयक जरूर लाए हैं, अच्छी बात है। मैंने आपसे इसी सदन में एक बार अनुरोध किया था, जिसके बारे में अभी श्री आर.के. सिन्हा साहब कह रहे थे, मैं उनसे पूरी तरह सहमत हूं। मैंने भी आपसे कहा था कि जिस तरह से एक बार श्री पी. चिदम्बरम साहब ने voluntary disclosure की व्यवस्था की थी, तब बड़े पैमाने पर लोगों ने अपनी मनी disclose की थी और सरकार को टैक्स के रूप में पैसा मिला। उस वक्त आपने मना किया और यह कहा था कि सुप्रीम कोर्ट ने इसके बाद कोई फैसला दिया था कि इस तरह का वालंट्री डिसक्लोजर नहीं किया जा सकता। अगर सुप्रीम कोर्ट की यह दिक्कत थी, तो इस बिल में इसकी व्यवस्था की है कि अगर वह डिसक्लोज करता है, तो 30 परसेंट टैक्स और 30 परसेंट पैनल्टी लगेगी और अगर निश्चित अवधि के बाद करता है, तो 100 परसेंट पैनल्टी लगेगी। अब 100 परसेंट तो कोई करेगा नहीं, क्यों करेगा?

महोदय, दुनिया भर में जहां नियम सरल हैं, वहां टैक्स सबसे ज्यादा मिलता है। हमारे यहां दुर्भाग्य की बात है कि टैक्स इतना ज्यादा है कि जो टैक्स देने वाले हैं, जो बच ही नहीं सकते हैं, जैसे सर्विस क्लास है, वे तो बच ही नहीं सकते हैं, उनकी सैलरी से कट जाता है। यदि किसी की इनकम एक लाख रुपए है, तो उसके 30 हजार रुपए टैक्स में चले गए। जैसा सिन्हा साहब ने कहा कि ब्लैक मनी क्यों जेनरेट होता है, जब इतना ज्यादा टैक्स होगा, तो फिर आदमी टैक्स देने से बचने की कोशिश करेगा और जब टैक्स से वह बचने की कोशिश करेगा, तो वह धन ब्लैक मनी के रूप में जेनरेट होगा। आखिर जो पैसा विदेशों में है, क्या वह पैसा उन्होंने विदेशों में पैदा किया है? नहीं, वह पैसा यहीं से गया है, इसलिए आप इस पूरे प्रश्न को केवल विदेशों तक सीमित रख कर, confine करके और यहां की ब्लैक मनी से अलग करके नहीं देख सकते। यह पूरा इंटर-कनेक्टेड है, यह क्लोज़ली इंटर-कनेक्टेड है। जब यहां ब्लैक मनी होगी तभी वह किसी न किसी रूट से बाहर जाएगी। इसलिए जो अभी कहा गया कि आपको एक रूट खुला रखना चाहिए जिससे पैसा आए, मैं उससे सहमत हूं। अगर आप ऐसा करेंगे तो आपको बड़े पैमाने पर पैसा मिलेगा। इसके अलावा अगर टैक्स पेयर्स की संख्या बढ़ानी है तो टैक्स को थोडा सा कम करना ही पड़ेगा। अभी लगभग चार करोड़ लोग, पॉपुलेशन के चार फीसदी लोग

टैक्स पेयर हैं, जबिक होने चाहिए 30-40 करोड़ के आसपास। अगर आप इसे कम कर दें तो 20 करोड़ लोग हो जाएंगे जो टैक्स देने लगेंगे, इन्कम टैक्स रिटर्न भरने लगेंगे और आपके पास जो पैसा आता है, वह बढ़ जाएगा। फिर आदमी चोरी क्यों करेगा? टैक्स को बचाने की कोशिश क्यों करेगा? आपने ब्लैक मनी के लिए एक एसआईटी बनायी। एसआईटी ने क्या किया, क्या रिपोर्ट दी? आज भी एक रिपोर्ट आयी है, उसने कोई तीसरी रिपोर्ट आपको दी है। एसआईटी, विदेशों में जो जमा धन है, उस पर कम काम कर रही है और यहां से कोई लिख कर दे दे कि गलाम नबी आज़ाद साहब के पास ब्लैक मनी है तो उसके लिए इन्कम टैक्स वालों को भेज देगी और विदेश वालों का, किसी का पता नहीं करेगी। समाचार पत्रों में, टेलीविज़न चैनल्स में— मैं नाम नहीं लेना चाहता - उत्तर प्रदेश के एक अधिकारी के बारे में बहुत लम्बा-चौड़ा निकला कि उनके पास इतना धन है। इन्कम टैक्स वालों ने तो कुछ ज्यादा नहीं पाया लेकिन एसआईटी ने सुप्रीम कोर्ट को जरूर लिख दिया कि सीबीआई से जांच करायी जाए। जब आप जवाब दें तो मैं यह जरूर जानना चाहुंगा कि एसआईटी के माध्यम से कितना लाभ हुआ और आपके विभाग को उससे कितनी सहायता मिली? विदेशों में जो पैसा जमा है, उसके बारे में कितनी जानकारी मिली? जो जानकारी एसआईटी को दी है या सुप्रीम कोर्ट को दी है, वह आपके विभाग ने ही दी है। एसआईटी ने क्या काम किया है, क्या काम कर रही है इसके बारे में में जानना चाहुंगा। जो तरह-तरह की बातें एसआईटी के बारे में चल रही हैं, उन्हें मैं यहां पर कहना ठीक नहीं समझता। वे तमाम ऐसी बातें हैं जिन्हें मैं यहां कहना नहीं चाहंगा, लेकिन जो एजेंसियां हैं, जिनको सही तरीके से काम करना चाहिए, उस तरह से काम नहीं हो रहा है। इसलिए मैं यह कहना चाहुंगा कि रूल्स में, नियमों में कुछ सरलीकरण कीजिए। केवल पनिशमेंट देने से, केवल सीज़र करने से काम नहीं चल सकता है। आदमी उससे बचने के लिए, छिपाने के लिए कोई न कोई रास्ता निकाल लेगा। ज्यादा से ज्यादा लोग टैक्स दें, इस पर ध्यान देने की जरूरत है। ऐसे इन्कम टैक्स के और अन्य कानून बनाने की जरूरत है जिनसे अधिक से अधिक लोगों को इन्कम टैक्स के दायरे में लाया जा सके। अगर अधिक से अधिक लोग इन्कम टैक्स के दायरे में आएंगे तो कम से कम ब्लैक मनी जैनरेट होगी। जब कम से कम ब्लैक मनी जैनरेट होगी तो विदेश में उसके जाने की संभावना भी कम होगी। ...(समय की घंटी)... अभी आप जितना धन लाना चाहते हैं, उसमें दो महीने का टाइम दिया है कि 30 और 30 परसेंट, 60 परसेंट कर देंगे। दो महीने के बाद वाले में 100 प्रतिशत का है। अगर आप 100 परसेंट सीज़र करेंगे तो कोई आदमी डिसक्लोज़ क्यों करेगा? स्वयं अपनी इच्छा से डिक्लेयर करना चाहेगा, तभी आप ऐसा करेंगे। अगर हंडेड परसेंट लेना है, पेनल्टी और देनी है, तो यह मूर्खता कौन करेगा? आप इसको थोड़ा सा relent कीजिए, जिससे लोग आपको अधिक से अधिक टैक्स के रूप में धन दें। वित्त मंत्री को तो बहुत बढिया बिजनेसमैन होना चाहिए और आप तो वकील भी हैं। आप तो देश के लिए ज्यादा पैसा लोगों से ले भी सकते हैं। कैसे ज्यादा पैसा मिले, वह तरीका अख्तियार कीजिए। केवल पेनल्टी के जरिए से पैसा ज्यादा नहीं मिल सकता है। आप रिलेक्सेशन दीजिए। आप लोगों से कहिए कि वे इस नेट के अंतर्गत आएं, इन्कम टैक्स के दायरे में आएं। जो इन्कम टैक्स रिटर्न जमा नहीं कर रहे हैं, उन्हें भी इन्कम टैक्स के दायरे में लाइए। जब आप बजट प्रस्तुत करते हैं, तो सारे लोग आपसे यह उम्मीद करते हैं कि आप थोड़ा सा इन्कम टैक्स का स्लेब बढ़ा देंगे, जो सर्विस क्लास के लोग हैं, उनको कुछ राहत मिल जाएगी। उन्हें राहत मिलती नहीं है और जिनके पास अपार पैसा है, वे कोई न कोई रास्ता निकाल कर पैसे को इधर-उधर कर देते हैं, वे पैसा बचा लेते हैं। वे इतना पैसा बचा लेते हैं कि जितनी आपके सीनियरमोस्ट ऑफिसर्स को तनखाह मिलती

[प्रो. राम गोपाल यादव]

है, उससे सैकड़ों गुणा लोग ज्यादा पैसा वे बचा लेते हैं। आप कुछ कम कर दोगे, तो संभावना यह है कि वे भी विज़डम प्रिवेल करें, वे भी अपने टैक्स को बचाने के बजाय अपनी पूरी इन्कम को टैक्स रिटर्न में show करने लगें और आपके खजाने में अधिक से अधिक पैसा आने लगे।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय)ः प्रो. राम गोपाल यादव जी, अब आप समाप्त कीजिए।

प्रो. राम गोपाल यादवः मैं वैसे ज्यादा नहीं बोलता हूं। मैं वित्तीय मामलों में कोई एक्सपर्ट नहीं हूं, इसलिए मैं ज्यादा नहीं बोल सकता हूं।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): देखिए, मैं आपको याद दिलाना चाहता हूं कि आप ही लोगों ने तय किया कि इस पर दो घंटे चर्चा होगी। मैंने आपको तीन मिनट ज्यादा समय दे दिया है।

प्रो. राम गोपाल यादवः उपसभाध्यक्ष महोदय, ठीक है। मैं अपनी बात खत्म करने जा रहा हूं। मैं सिर्फ यह अपील करता हूं कि माननीय वित्त मंत्री जी, एक बहुत बिढ़िया बिजनेसमैन के रूप में जितना ज्यादा से ज्यादा धन विदेशों से ला सकें और देश के अंदर से भी ला सकें, इसके लिए कोई रास्ता निकालिए। मैं इन शब्दों के साथ, जो बात नाच्चीयप्पन साहब ने कही है, वे इसके जानकार हैं, उन्होंने तमाम खामियों के बारे में बताया, लेकिन बहुत व्यावहारिक बातें सिन्हा साहब ने बताईं, उनसे सहमित व्यक्त करते हुए, मैं अपनी बात समाप्त करता हूं। धन्यवाद।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Now, Dr. Anil Kumar Sahani.

SHRI DEREK O BRIEN (West Bengal): Sir How? The scheme is that we are going in the order of speakers. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): You cannot question 'how'. It is as per the order enlisted here. I am following this. ...(Interruptions)... Please sit down. ...(Interruptions)... Dr. Anil Kumar Sahani. ...(Interruptions)... आप बोलिए।

डा. अनिल कुमार साहनी (बिहार)ः उपसभाध्यक्ष महोदय, काला धन (अप्रकटित विदेशी आय और आस्ति) और कर अधिरोपण विधेयक, 2015 लोक सभा से पारित होकर यहां आया है और इस पर बोलने के लिए आपने मुझे समय दिया है, इसके लिए मैं आपका आभार प्रकट करता हूं। इस देश में काले धन के लिए जो भी जागरूक व्यक्ति है, चाहे जो भी हो, जिन लोगों ने पिछले लोक सभा चुनाव में मतदान किया, सभी लोगों का ध्यान काले धन की तरफ है, भ्रष्टाचार की तरफ है। वे लोग इंतजार कर रहे हैं कि इस देश में काला धन कब आएगा, क्योंकि सरकार द्वारा पास बुक खुलवा दी गई है, लेकिन उसमें काले धन का जो 15 से 20 लाख रुपया जमा होने वाला था, वह आज तक जमा नहीं हुआ है, यह भी लोगों के बीच में चर्चा है। आज इस सदन में जो बहस हो रही है, इसको शायद पूरे देश के लोग टी.वी. के माध्यम से देख रहे होंगे। वे यह देख रहे होंगे कि किस प्रकार से सदन में काला धन वापस लाने के लिए अभी जो बिल लोक सभा से पास हुआ है, उसमें कहा गया है कि जो विदेशों में पैसा रखा हुआ है, वह अगर अभी

जमा करना चाहे, तो 30 परसेंट दंड देकर, काले धन पर जो कर लगता है, उसको देने के बाद, वह रुपया एक नम्बर का हो सकता है। दूसरी बात यह है कि जब समय-सीमा बंद हो जाएगी, तो 90 per cent tax लगेगा और 10 वर्ष तक की सज़ा का भी प्रावधान किया गया है। महोदय, मैं माननीय मंत्री महोदय से यह जानना चाहूंगा कि जो रुपया विदेशों में रखा हुआ है, उस काले धन का प्रस्ताव कितने लोगों ने अब दिया है? काले धन के बारे में लोगों से बहुत सारी बातें कही गईं और लोगों को बड़ा समझाया गया कि वह पैसा सीधा आपके एकाउंट में आएगा। आज उस काले धन को लाने की बात को लेकर पूरा साल होने जा रहा है मगर एक भी पैसा इस देश में नहीं आ सका है। आज पूरा देश हमारी तरफ तथा सरकार की तरफ देख रहा है कि यह पैसा कब आएगा और कब हमारे खाते में जाएगा, सब लोग ऐसा सोच रहे हैं।

उपसभाध्यक्ष महोदय, मैं कुछ कहना चाहंगा। अभी आर.के. सिन्हा जी बोल रहे थे, वे बहत अच्छी बात बोल रहे थे। यह काला धन बड़े-बड़े धनी लोग इकट्ठा नहीं कर रहे हैं, बल्कि निचले स्तर भी काला धन इकट्ठा किया जा रहा है। अभी वे ठीक बात बोल रहे थे कि आप किसी दुकान पर जाइए और दुकानदार से कहिए कि हमें 500 रुपए का सामान चाहिए, तो वह दुकानदार कहेगा कि इस पर वैट लगता है और अगर आप रसीद नहीं लेंगे, तो आपका वह पैसा माफ हो जाएगा और वह पैसा डायरेक्ट चला जाएगा। शुरुआत से ही लोगों में काले धन का एक परिचालन बनता जा रहा है। अब लोगों के व्यवहार में यह आ गया है कि कैसे काला धन बचाया जाए, सरकार का टैक्स कैसे बचाया जाए? इसका कारण क्या है, इसका कारण है कि इस देश में राइट ऑफ मनी और राइट ऑफ लैंड की व्यवस्था नहीं है। इस देश में व्यक्ति को कितना रुपया रखना है और कितनी जमीन रखनी है, आज तक इसकी कोई व्यवस्था नहीं की गई है। आज इस पर गंभीरता से बहस करने की आवश्यकता है कि अगर काला धन रोकना है, तो जिस प्रकार हम MP हैं और हमें 50 हजार रुपए महीने के हिसाब से मिलते हैं। TA, DA मिलाकर हमें एक लाख रुपए के आसपास मिलते हैं। जब एक महीने में एक लाख रुपए मिलते हैं, तो साल में 12 लाख रुपए बनते हैं, इसलिए आप 12 लाख रुपए को Tax Free कर दीजिए। इस देश में जो आदमी 12 लाख रुपए कमाएगा, तो उस पर कोई Tax नहीं लगेगा। एक सांसद को जितने रुपए मिलते हैं अगर उतने रुपए कोई आदमी कमाता है, तो उसके ऊपर कोई Tax नहीं लगेगा। अगर कोई आदमी 12 लाख रुपए से ज्यादा कमाता है, चाहे वह गरीब आदमी है या कोई उद्योगपित है या अन्य कोई बड़ा करोड़पति है, तो 12 लाख से ऊपर की रकम भारत सरकार की होगी, इस देश की होगी। आप ऐसा नियम बनाने की कोशिश कीजिए।

दूसरी बात राइट ऑफ लैंड की है। इस देश में कितनी जमीन रखने की परिमशन है? लोग अपने पास कितनी जमीन रख सकते हैं? आज इसी कारण से भ्रष्टाचार हो रहा है। आज इसी कारण से काला धन रखा जा रहा है। दूसरे की पॉकेट का पैसा अपनी पॉकेट में कैसे आए, यही भ्रष्टाचार का, काले धन का मूलरूप है। आज इसको रोकना होगा । जब तक आप राइट ऑफ लैंड, राइट ऑफ मनी लागू नहीं करेंगे, तब तक इस देश में भ्रष्टाचार और काले धन को कोई नहीं रोक सकता है, क्योंकि आने वाले दिनों में आप देख लीजिए कि इस शहर में लोगों को रहने के लिए कितनी जमीन चाहिए, रहने के लिए कितनी बिल्डिंग्ज चाहिए। आज आप उसका भी निरीक्षण करवाइए। इन सबमें काले धन का रुपया लगा हुआ है, भ्रष्टाचार का रुपया लगा हुआ है। आप इसकी भी जांच कराइए, क्योंकि एक निचले स्तर को लेकर होड़ लगी हुई है कि हमारे पास धन कहां से आए और हमारे पास ज्यादा से ज्यादा धन आ जाए तथा हमारे पास

[डा. अनिल कुमार साहनी]

ज्यादा से ज्यादा जमीन हो जाए, इसका कोई अंत नहीं है। इसी कारण से दरें बढ़ती हैं। इसी कारण से आलू से लेकर प्याज तक और अन्न के दाम बढ़ते हैं और वहां पर काला धन आता है।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से इस सरकार से यह मांग करूंगा कि अगर सरकार सचमुच काला धन रोकना चाहती है, तो वह राइट आफ लैंड और राइट आफ मनी का कानून बनाए। इन्हीं चंद सुझावों के साथ मैं अपनी बात समाप्त करता हूं। जय हिन्द, जय भारत।

SHRI DEREK O BRIEN (West Bengal): Sir, I want to thank three of my colleagues – my friend from the Congress Party, Professor Ram Gopal from the SP and my friend from the JD(U) – for setting up this debate very nicely because we have already gone into the many demerits of this Bill. With those demerits, my Party is supporting this Bill. Sir, I am doubly delighted that when I am speaking from here, you are sitting there, on the Chair. So, on a personal note, that feels very good.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): There is nothing personal!

SHRI DEREK O BRIEN: Right, Sir.

Sir, during the discussion on the Finance Bill last week, and when we were discussing the Appropriation Bill, the Minister of State for Finance gave us some interesting views of his, where he had said that because of his past experience, he benchmarks everything – everything is to do with benchmarking – and how he had read 21 Budgets and based on benchmarking those 21 Budgets, how he had come to this conclusion. This was said by the Minister of State for Finance. We would come to the Union Minister of Finance in a minute. So, I want to use this opportunity to do some benchmarking on this Bill as far as the BJP goes.

Sir, let us start by benchmarking. I have got four parameters. The first parameter is this: "The names of the foreign account holders must be made public and I demand a time-bound assurance from the Government". Who said this — It was the current Parliamentary Affairs Minister, Shri Venkaiah Naidu. When did he say this — when he was not in Government. So, this is the first benchmarking — fail. Now, let us move on to the second benchmarking. "If our Party forms the Government at the Centre, it will bring back all the black money stashed in foreign banks within 150 days. The money brought back will be spent on the welfare schemes." Who said this — the current HM, that is, the Home Minister. Don't get mixed up between the HM and the FM because that is the Home Minister. There is also an FM currently who is also the HM. Let me explain. The Finance Minister is also the Information and Broadcasting Minister. He is in-charge of the fiscal management, but he is more interested in 'headline management'. That is the Finance Minister. Sir,

these are all their rules, that is, benchmarking by the Minister of State. Then, there was one gentleman whose name I would not take, but we all know him. He had said he would start getting one lakh crores of Indian money back within 100 days of the formation of the Modi Government. He is the same man who disappears in disguise in the middle of the night. Let's not mention his name. So, here again, the benchmarking – failed. Sir, the fourth example of benchmarking is actually the best one, and that is, "I will bring back every rupee that is stored away in foreign banks, any which way, and ensure that it is used for the rehabilitation of the poor in the country." Who said this – that time, chief election campaigner and now the Prime Minister of India! This is the fourth example of benchmarking – fail. So, in my simple opinion, this actually is the BJP, which I feel, should be called '*jumla promises'. This is '*jumla promises' or BJP, because none of these promises have been kept, and now they have brought this Bill.

Sir, if you look seriously at this Bill, let me point out that 12 such VDI schemes have happened in the past. No one knows how much money came back through these VDI schemes. The Standing Committee has appointed three agencies to ascertain the amount of black money which has come back to India. We still do not have any figure. Now, generation of black money is the issue. Real estate is where the black money is. So, unless we stop this generation from the real estate business, all this will be like election promises. Sir, this is the situation as it is today.

Sir, I have the contents of a letter here dated the 10th September, 2014 which says, "India's ratification of this International Convention Against Corruption was accompanied by a major reservation that it will not apply where there is a bilateral protocol with any country. Moreover, the information supplied..." – this is important – "...is only to be used for tax purposes, neither investigation, arrest nor prosecution". This is not my note; this is from the PMO. So, it cannot be used for investigation, arrest or prosecution. This is a note to the Secretary, Revenue, from the PMO. So, Sir, how will this Bill apply in these situations?

Sir, I want to end this little discussion on this mere *jumla* by giving two suggestions, and I hope the Government will consider both these suggestions. One, this 'black money' is a wrong word. It is racist because, as it is, we have creams in India to try and look white. So, this black money is a wrong concept. In the year 1200 in Europe, when they were actually minting silver coins, that time in those coins, a lot more copper got in. So, those coins became black. That is why those black coins became black money. So, I think we should use the term 'dirty money'. My last suggestion is very, very serious which, I hope, will go to the

^{*} Expunged as ordered by the Chair.

[Shri Derek O Brien]

Minister for Finance, who has been sitting here for most of the discussion and I can see that Ravi Shankarji is making notes for him. My last suggestion is very serious and please consider this. We, the Trinamool Congress and Mamata Banerjee, are suggesting that you bring back whatever money you can and you find whatever money you can from here – your Bill is not going to do it but in whatever way you can – and then you set up what we call a DEF, that is, Democratic Electoral Fund. Whatever you get, put all the money in the Democratic Electoral Fund and please use this money to start serious electoral reforms. So, that will become the corpus and in that case all political parties will not have to go running around with suitcases only before elections. Please set up this Democratic Electoral Fund. Your track record of delivering election promises is very, very poor. You keep managing the headlines. You are very, very good at that. But, otherwise, I am afraid, nothing else is happening with this Government. Thank you.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I want to draw your attention to one thing. In his enthusiasm, the hon. Member has used a lot of words. I take objection to one of the words which is used. If it is parliamentary or not parliamentary, you may check it up.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Okay.

SHRIMATI NIRMALA SITHARAMAN: * is just not allowed; I object to it.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Okay. Records will be verified and if anything is found unparliamentary, that will be expunged. That is a rule. ...(Interruptions)...

SHRI DEREK O BRIEN: Sir, I take it in the right spirit. ...(Interruptions)... I take it in the right spirit. If * is there, I replace it with 'बहुत', बहुत जुमला पार्टी।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): All right. ...(Interruptions)...

SHRIMATI NIRMALA SITHARAMAN: Sir, I don't think that the Member has a choice. ...(*Interruptions*)... He has used something which is not acceptable. ...(*Interruptions*)... I don't think he has a choice of words. ...(*Interruptions*)...

SHRI DEREK O BRIEN: Sir, the Minister in her over-enthusiasm, because she has told me that I am enthusiastic, need not be so enthusiastic. I will change it. If I said something, I can replace it. But I am not going to drop it. ...(Interruptions)...

^{*} Expunged as ordered by the Chair.

SHRIMATI NIRMALA SITHARAMAN: Sir, I wish, the discretion is left to you. ...(Interruptions)... After you establish it, the hon. Member may be given a choice. But, I think, at this stage I won't permit if you allow a choice for the Member. ...(Interruptions)...

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Sir, I have to make only one point. Mr. Derek O Brien is a very eloquent and brilliant speaker and my esteemed friend. I have personal regards for him. But when he used that expression, it was basically a kind of attribution to my party. I think that should be avoided. He has got the right to criticize. Kindly have a look at it.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Mr. Minister, I have already ruled that the records will be verified and if anything is found unparliamentary, that will be expunged.

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA):* is an Urdu word. It means *. * is unparliamentary.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): All right. I have already ruled.

SHRI DEREK O BRIEN: Sir, I am replacing the word in the right spirit if it is unparliamentary. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): That will also be considered. ...(*Interruptions*)... That will also be considered. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN (West Bengal): How can you describe *? I don't know. ...(Interruptions)... What is the criterion for choosing a particular word whether it is parliamentary or unparliamentary? ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Mr. Sen, sit down. ...(Interruptions)... Mr. Sen, please sit down. ...(Interruptions)... As per the Procedure, ...(Interruptions)... All of you are senior Members ...(Interruptions)...

विपक्ष के नेता (श्री गुलाम नबी आज़ाद)ः सर, । think, मैडम ने इसका उर्दू में गलत interpretation किया।* का मतलब है- 'ज्यादा बोलना'। तो 'ज्यादा बोलना' is not unparliamentary.

أقائدحزب اختلاف)جناب غلام نبی آزاد: (سر، I think میده نے اس کا اردو is not میں غلط it is not کیا۔ *کا مطلب ہے، 'زیادہ بولنا'۔ تو زیادہ بولنا، unparliamentary.

^{*} Expunged as ordered by the Chair.

[†] Transliteration in Urdu Script.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): There should not be any debate on this. ...(Interruptions)... No. ...(Interruptions)... There should not be any debate on this. ...(Interruptions)... Please ...(Interruptions)... I have already ruled. ...(Interruptions)... As per the book, * is an unparliamentary word. ...(Interruptions)...

SHRI DEREK O BRIEN: Sir, in the right spirit, I am replacing the word with 'ৰচুৱা'; I have no problem. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): So, this will be expunged. ...(Interruptions)... Now, I have a request to Navaneethakrishnanji and Satish Chandra Misraji, kindly accommodate Mr. Sitaram Yechury because he has requested that he would leave early for some reason or the other. If you kindly accommodate, then I can call him.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, we have no problem.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, we have no problem.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Now, Shri Sitaram Yechury.

SHRI SITARAM YECHURY (West Bengal): Thank you, Sir. I am very grateful to my colleagues.

Sir, at the outset, I would like to only register a commitment that on the black money issue, we want all the black money to come back to the country, to be utilised for the country's development, and that is something which we have been saying for a very long time. The question we are debating right now is as to how effectively we can do it. Now, I feel, this is one of the biggest frauds that is being committed on our country and our country's resources are being illegally siphoned off, and these should be brought back for the use of our people and betterment of their livelihood and our country's development. On that, there is no dispute. But, I think, the Bill that has been today introduced is totally inadequate to meet that task. Before I say as to why I feel so, I only have to make two comments. One is that we use the terms 'black money' and 'white money'. I seriously beseech this Government, at least, to change the terminology. It has a very racist connotation. We have very black people in our country and, therefore, to say that they are good, they are bad, etc., is not a good term. So, please consider this and change the terminology.

SHRI PRAFUL PATEL (Maharashtra): Overseas money is 'green money'.

^{*}Expunged as ordered by the Chair.

SHRI SITARAM YECHURY: There is my good friend who is also a very good successful businessman, who only sees the colour of money as green, which is the dollar. He only sees that colour.

Anyway, this light banter apart, since this is already a Money Bill, our opinion is only for record. Therefore, nothing substantial is going to happen. Anyway, I think, I just want to be on record. Now, I will tell as to why I say that this Bill is inadequate. We have had many one-time amnesty laws that both the Houses have enacted, which were directed at drawing this money back into the country, but that did not work. In fact, Sir, we had one-time amnesty of the non-performing assets in the banks. The Government implemented it. The NPA amounts have increased since then. You had this one-time declaration and amnesty for black money holders. You legitimised the black money holders. You, in fact, pardoned them and said that the crime they committed was right. The country pardoned these people. That is something which is not acceptable. Therefore, this one-time amnesty scheme is not going to work. It may, in fact, turn out to be protecting them. And, that is something that I am completely against and I do not think we should aim at that as being the objective of this Bill.

Secondly, why do I say that this will be inadequate? The problem is the generation of black money. This Bill deals with demand side of the problem, not with the supply side. How is black money generated in our country? We have gone through this issue in this House before. A decade earlier, we were debating this issue. Though this Government has now made it a habit to say that nothing happened in the 60 years before they came to hold the Office, when the six-year term of an earlier Government, led by Mr. Atal Bihari Vajpayee, was there, you entered into Double Taxation Avoidance Treaties, a huge number of them. The hon. Supreme Court has said, and we have known from our experience, that the Double Taxation Avoidance Treaty, even by definition, is double taxation avoidance. You cannot have a Double Taxation Avoidance Treaty with a country which does not have that tax at all. There is no tax on capital gains in certain countries, with whom you have entered into these treaties. They don't pay the capital gains tax in our country as well. So, what is the net result? You are giving them an avenue to go scotfree without paying any tax. This is how black money is generated. We need to relook at all the Double Taxation Avoidance Treaties. This is absolutely necessary if you are serious about curbing the black money. The hon. Supreme Court's judgments on this issue must also be kept in mind. They say that the earlier Governments did not have the courage to take up this issue with the other countries. You are a '56-inch ki sarkar' So, '56-inch ki sarkar', you please take up this issue with the other Governments and stop this loophole of the Double Taxation Avoidance Treaty.

[Shri Sitaram Yechury]

Secondly, coming to the tax collection, there is more than 4 lakh crore of 'uncollected' direct taxes according to the Government's own admission. In the Annual Report, they furnished to us, it is mentioned. They call it not 'uncollected' but 'tax avoidance'. It is as per the statement they give us. Now, it is more than 5 lakh crore of rupees... ...(Interruptions)...

SHRI JAIRAM RAMESH (Andhra Pradesh): It is 'Revenue Foregone'. ...(Interruptions)...

SHRI SITARAM YECHURY: Yes, 'Revenue Foregone'. Thank you. ...(Interruptions)... Unrecovered is also a word. Sir, this is as per Government's Budget papers. They tell this every year. You have these taxes, and, you create these loopholes. What my friend, Prof. Ram Gopal Yadav said, more the loopholes you create, more the avenues for generating black money.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): The time is over.

SHRI SITARAM YECHURY: Sir, I will only request you to please extend it because I want to make two important points. Unless you curb this 'crony capitalism', you cannot curb the black money. This 'crony capitalism' you will have to target, if you are interested to do something.

My third point is regarding the Participatory Notes, which you allow in your stock exchanges. Who are they, where are they coming from, what is their origin? You do not even know as to who is buying all these stocks through the Participatory Notes? If you do not stop that, you cannot control the black money.

The fourth point is about the tax havens. The Supreme Court has noted it. We have been raising it so often. The House has debated it, but, unfortunately, my good friend, the Finance Minister, in reply to a question on 15th July, 2014, has said, and, I quote, "The Government has not identified any country as tax haven." This was the statement made in this House. Now, if the Government of the day says that there are no tax havens, then, what the Supreme Court is talking about, what we aretalking about, and, if this ambiguity continues, Sir, it is not possible. When Germany and the United States of America have collected the details from the tax havens, and, they are prosecuting their own citizens holding these unaccounted moneys, why cannot this '56-inch ki sarkar' do it? Why can't you do it, and, why don't you propose a legislation arming you to do it, and, that is why I am saying that it is absolutely inadequate.

You had the UN Convention against corruption in 2004. We ratified it in 2011.

Why the Government took so long is a different story. But having ratified it, what are the steps we are going to take; there is no enumeration on that.

And, finally, Sir, there is a BJP's Task Force itself. It is not my Party. It is ruling Party today. The BJP appointed a Task Force in 2011. They gave a report titled 'Indian Black Money Abroad in Secret Banks and Tax Havens'. This report was submitted in 2011. Very eminent economists of the country were involved in it, and, that report has told you which are the tax havens, where they are, but no action has been taken on that. Therefore, this law should not to be reduced again also as an election *jumla*, as they call it. Forget the fifteen lakh rupees going into everybody's account as a result of this Government coming to power. But, if this law has to be effective, then, the points that I have raised must be taken into consideration.

My final appeal is that if you want the opinion of this House, please do not record it as a club discussion. If some action is taken on it, we will be grateful. Therefore, please do not keep treating and categorizing these as money bills, and say that we have no role to play; I think, that is very unfair. So, I hope the Government will take into account all these points. Thank you.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you Mr. Vice-Chairman, Sir, and thanks hon. Amma. The AIADMK, headed by hon. Amma, is supporting this Bill - the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015. This Bill is to provide for imposition of tax on any undisclosed foreign income and assets held outside India. Hence, I humbly request the hon. Finance Minister regarding the share of the States because this Bill contemplates to levy a tax and penalty on the undisclosed foreign income and assets, that is, there would be a direct tax. So, the tax and penalty to be levied is a direct tax. Therefore, what is the share which the States are going to get? I need that clarification because Voluntary Disclosure Scheme is contemplated. As per that Voluntary Disclosure Scheme, we hope that the persons, who are holding the property outside India, would definitely make the declaration and avail the benefits as contemplated under the Bill. As the States have the stake in this matter, I need a clarification from the hon. Minister. Also, from Tamil Nadu, many people are working in foreign countries in the field of Information Technology, software and finance sector. They are only at the middle level. They are not rich people. They are not smugglers. So, they may hold their genuine and legitimate income in the form of assets or bank deposits in foreign countries. They shall not be harassed. This is our humble request because many people from Tamil Nadu, are working in USA, Germany, London etc. ...(Interruptions)... All Indians are working in foreign countries, in many fields. The working class shall not be affected because of this

[Shri A. Navaneethakrishnan]

4.00 р.м.

legislation. This is meant only for those who have cheated the Government by not making the payment of income tax.

Another important thing, according to me, is like all taxation provisions, the Assessing Officers are vested with discretionary power to believe or not to believe the explanation offered by the assesses. Has this discretionary power been given under this Act to the Assessing Officers? The Government must take certain steps so that it is not abused. The genuine and legitimate person shall not be affected.

Also, I would like to point out that good provisions are also available in this Bill. Section 71 is very clear. This Chapter dealing with Voluntary Disclosure Scheme is not applicable to the person who is detained under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act and also those who are prosecuted under the provisions of the Indian Penal Code, the Narcotic Drugs and Psychotropic Substances Act, the Unlawful Activities (Prevention) Act, 1967 and the Prevention of Corruption Act and to any person notified under Section 3 of the Special Court (Trial of Offences Relating to Transactions in Securities) Act, 1992 and also in relation to any undisclosed asset located outside India which has been acquired from income chargeable to tax under the Income-tax Act for any previous year relevant to an assessment year prior to the assessment year beginning on the 1st day of April, 2016— where a notice under Section 142 or sub-Section (2) of Section 143 or Section 148 or Section 153A or Section 153C of the Income-tax Act has been issued in respect of such assessment year and the proceeding is pending before the Assessing Officer; or where a search has been conducted under Section 132 or requisition has been made under Section 132A or a survey has been carried out under Section 133A of the Income-tax Act in a previous year and a notice under sub-Section (2) of Section 143 for the assessment year relevant to such previous year or a notice under Section 153A or under Section 153C of the said Act for an assessment year relevant to any previous year prior to such previous year has not been issued and the time for issuance of such notice has not expired. So, these are the good provisions. Hundred per cent is only a penalty on the taxes. It is not hundred per cent worth of the property.

Clause 61 makes it very clear. It says, "Notwithstanding anything contained in the Income-tax Act or in any Finance Act, the person making a declaration of undisclosed asset located outside India shall, in addition to tax charged under section 60, be liable to penalty at the rate of one hundred per cent of such tax." It is not on the value of the property.

With this, I conclude. I, once again, thank hon. Amma for giving me this opportunity. Thank you, Sir.

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, I thank you for giving me this opportunity. सर, इस एक्ट का नाम ब्लैक मनी एक्ट रखा गया है। It is called the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Bill, 2015. इस एक्ट को इतना publicise किया गया था कि आम जनता और हम लोगों को यह समझ आ रहा था कि कोई ऐसा एक्ट आने वाला है कि पिछले चुनाव के दौरान भारतीय जनता पार्टी और उसके नेताओं ने जो वायदे किए थे कि हर व्यक्ति के खाते में 15 लाख रुपया आ जाएगा. तो ऐसा लगा कि इस एक्ट के तहत उस 15 लाख रुपये की बरसात होने वाली है। अब एक साल बीत गया है और अब वह वायदा पूरा हो जाएगा। ऐसा इसलिए भी लगा क्योंकि कहा गया कि 5 करोड़ के लगभग खाते एक-एक रुपए में खुलवा दिए गए और एक वर्ल्ड रिकॉर्ड बना दिया गया। अब वे खातेदार बैंक में रोज़ जाकर पृछते हैं कि हमारे खाते में रुपया आ गया या नहीं? उनको बैंक वाले जवाब देते हैं कि आपको कल भी बताया था कि अभी जमा नहीं हुआ है और आज भी जमा नहीं हुआ है। वे खातेदार इस इंतजार में है कि यह 15 लाख रुपया कब आएगा? जब आप यह एक्ट लाए तो ऐसा लगा कि वह 15 लाख रुपए, जिन आम लोगों ने खाते खुलवाए हैं, उनके खाते में आ जाएंगे, लेकिन इस एक्ट को पढ़ने से लगा कि हालांकि एक्ट का नाम ब्लैक मनी दिया है, लेकिन इसे definition clause में कैसे define किया गया है, यह कहीं नज़र नहीं आया है। इस एक्ट का नाम आपने ब्लैक मनी एक्ट जरूर रख दिया है, लेकिन ब्लैक से आपका मतलब क्या है, यह भी जाहिर कर देते, तो शायद आम जनता जो समझ रही है कि काला धन वापस आएगा, सरकार ने वायदा किया था कि वह काला धन वापस लाने जा रही है, वह काला धन 15 लाख उसे मिल जाएगा। इसमें आपने कहां लिखा है कि काले धन का क्या मतलब है? तो सिर्फ एक्ट की हैडिंग काला धन दे देने से आप लोगों को गुमराह करना चाहते हैं, अगर हमारे दोस्त कहेंगे कि 'गुमराह' word unparliamentary है, तो आप कोई और वर्ड बता दीजिएगा, लेकिन आम जनता को इस काले धन शब्द से तो आप गुमराह मत कीजिए। आप यह बताइए कि इस एक्ट में क्या है? इस एक्ट में आपने क्या कहा है? इस एक्ट में आपने कुछ नहीं कहा है। यह जो इतना बडा एक्ट आप पास करवा रहे हैं, इसमें आपने यह कहा है कि यहां पर जो रुपया किसी का है और उसने बाहर ले जाकर जमा किया है, उसके लिए आप एक्ट नहीं लाए हैं। जो रुपया किसी ने यहां कमाकर या नहीं कमा कर या गलत तरीके से, जिसे आप काला धन कहते हैं, उस पर टैक्स नहीं दिया और बाहर ले जाकर जमा किया, उसे आप वापस ला रहे हैं, ऐसा इस एक्ट में नहीं कहा गया है। यह पूरा का पूरा एक्ट कहता है कि अगर foreign country में किसी ने कमाई की है, foreign land में किसी इंडियन ने रुपया कमाया है, यह आपने अपनी definition में क्लीअर किया है कि यह सारा एक्ट उस आमदनी के बारे में है। जो इनकम out of the country हुई है, आपने अपनी definition में क्लीअर कर दिया है कि assessee जिससे कि आप पैसा वसूलेंगे, उसे आपने define किया है और वह sub-clause (2) of clause 2 में आपने कहा है कि "Assessee" means a person, being a resident other than not ordinarily resident in India within the meaning of clause (6) of section 6 of the Income-tax Act, by whom tax in respect of undisclosed foreign income and assets, or any other sum of money, is payable under this Act.. अगर कोई व्यक्ति बाहर कमाई करता है और आपको टैक्स नहीं दे रहा है, यह एक्ट उसके बारे में है। उसकी

[Shri Satish Chandra Misra]

लिस्ट आपने कहा कि हमने पहले ही collect कर ली है। जिन लोगों ने बाहर कमाई की है और आपको टैक्स नहीं दे रहे हैं, तो उसके लिए आपके पास existing provisions हैं। आपके इनकम टैक्स एक्ट में प्रोवीजंस हैं, आपके पास FERA है, आपके पास FEMA है, आपके पास आधा दर्जन टैक्स इस तरीके के हैं कि जिसमें कि आप इस बात को take care करते हैं कि अगर कोई इंडियन बाहर पैसा कमा रहा है और आपको टैक्स नहीं दे रहा है, तो आप उससे वसूल कर सकते हैं। आप सिर्फ इस बात के लिए इस बिल को लाए हैं। आपने केवल इतना और किया है कि ऐसे लोग, जिन्होंने बाहर आमदनी की है और आमदनी करके अगर टैक्स नहीं दिया है, तो आप कहते हैं कि हम आपको मौका देते हैं कि आप voluntarily यहां आ जाइए और टैक्स दे दीजिए, हम आपसे 30 परसेंट लेकर आपको छोड़ देंगे। हम आपसे 30 परसेंट लेकर आपको छोड देंगे। इस कंट्री में कहीं पर भी जो काला धन था, उस काले धन के बारे में इस बिल में आपने कहीं कोई जिक्र नहीं किया है, लेकिन अगर बाहर की कंट्री में कोई इन्कम कर रहा है, तो उसको लेकर पुरा का पुरा यह बिल संबंधित है। आपने इस कंट्री में इतने एक्टस बनाए हैं, उसके बाद आपने एसआईटी भी बना दी है। प्रो. राम गोपाल यादव जी कह रहे थे कि आपने एक्टस बनाए, उसके बाद एसआईटी बनाई और कहा कि काला धन यह एसआईटी वापस ले आएगी। आप नहीं ला पाए। आप तो कहते हैं कि हमने एसआईटी बना दी है, वह एसआईटी वापस ले आएगी। अभी एसआईटी ने अपनी रिपोर्ट सबिमट की है। उस रिपोर्ट के हिसाब से कोई धन वापस नहीं आ रहा है और न ही कोई ऐसा धन है। ...(समय की घंटी)... उन्होंने कहा कि हमारे पास कोई ऐसी इंफॉर्मेशन नहीं है कि हम लाकर दे सकें। हां, इस कंट्री के लोगों के लिए जरूर वे कहते हैं कि यहां पर जो लोग रह रहे हैं, उनको हम किसी तरीके से पिक एंड चुज करके अगर हरैस करना चाहते हैं, तो हम उसको उस कैटेगरी में ला सकते हैं, अदरवाइज़ काले धन के संबंध में कुछ नहीं कहा है। यह बिल टैक्स से संबंधित है और टैक्स के लिए ऑलरेडी प्रोविजन्स हैं। जो बाहर कमाई कर रहे हैं, उनको टैक्स पे करना ही चाहिए और अगर वे नहीं पे कर रहे हैं तो आप उन्हें छूट देने का काम कर रहे हैं कि चलिए आप पे नहीं कर रहे थे, हम इस तरीके की पैनल्टी लगा कर आपको माफ कर देंगे, अगर आप 30 परसेंट देंगे। इस तरह का बिल आप लेकर आए हैं। इसमें टैक्स से संबंधित प्रोविजन है, काले धन से संबंधित नहीं है। काले धन से यह किस तरह से संबंधित है, यह मैं जरूर मंत्री जी से जानना चाहंगा कि इससे इस देश के काले धन को वापस लाने की बात कैसे हो रही है? सबके खाते में 15 लाख रुपये कैसे आएंगे? पांच करोड़ आदमी इंतजार में हैं। लोग एक-एक रुपया लेकर बैठे हुए हैं, रोज बैंक जाते हैं, बैंक वाले धक्का देकर बाहर धकेल देते हैं और कहते हैं कि भाई, अभी तुम्हारे खाते में पैसे नहीं आए हैं। तो ये 15 लाख रुपए उनको कब मिलेंगे, यह बताने का कष्ट करें। इसी के साथ मैं अपनी बात को समाप्त करता हूँ, धन्यवाद।

SHRI BHUPINDER SINGH (Odisha): Mr. Vice-Chairman, Sir, it is better late than never. At the end, after 3642 days of the Government, at least, the Government has brought forward this Bill thinking that black money will now definitely come back after the House passes this Bill. I have my own doubt. The whole country is waiting as if after this Bill is passed, ₹15 lakh will go to each individual family, as promised by the Party who is in power today. It is not just a promise in a

public meeting, but it is in the manifesto of the Party. It is one of the points in the manifesto of the Party. It was in their manifesto.

Sir, before the last General Elections, there was an atmosphere throughout the country as if crores of rupees are there outside. Many party leaders this side, time and again, said that the extent of amount is so many lakhs of crores rupees. But, when a question was raised in the Lok Sabha – it is Unstarred Question No. 866 dated 27th February, 2015 – the hon. Finance Minister replied that there is no official estimation of the amount of black money within and outside the country. This is the state of affairs.

Sir, the black money generates here only. I have said it time and again. When the new Lok Sabha was formed, at the outset, in the Budget Session, I said that the black money generates here. The tree is growing here. Unless you kill that tree, the black money will be generated. Not only it is generated, but also the extent to which that black money is in demand here in this country. Black money is demanded at your nose. Everybody knows black money. What is the actual definition of black money? It is known to everybody, but nobody knows the figure. But, the poor man wonders as to when he will get back this money. Sir, only when the Supreme Court gave a direction that the names should be revealed, and the black money should be brought back, the Government took some steps. When the UPA Government was in power, they said that it was not possible to reveal the names because of restrictions imposed by those countries where black money had been stashed. They have also said that due to bilateral relations it was not possible to reveal those names. Those who have questioned the previous Government that why they are not disclosing the names are also not in a position to reveal the names though one year of their ruling is going to pass by. Sir, what is more important is 50 per cent of the black money in India is in the hands of the real estate agents. Unfortunately, the Real Estate Bill has been referred to a Select Committee. The real estate agents are exploiting individual families by promising to give the flats within one year. But they are taking five years to seven years to hand over the flats. They take home loans at a higher interest. They are not getting justice.

Through you, I appeal to the hon. Finance Minister, that the law of the land is not enough to check black money which is generated here and stashed abroad. Therefore, you need to bring another law to check black money. I wish the hon. Finance Minister definitely addresses this problem. The Minister should inform the House how the black money is being generated in the country, how it is going abroad through airlines or through the sea or by road. This has to be explained to the countrymen, through this House. Thank you.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Mr. C.M. Ramesh, not present. Mr. Praful Patel.

SHRI PRAFUL PATEL (Maharashtra): Mr. Vice-Chairman, Sir, the Black Money Bill has been very actively debated for a very long time. All I can say is that a lot of expectations were raised by the Government itself during the elections that there are unlimited sums of black money held by the Indians outside the country, and, therefore, that money would be brought to productive use and that money would be put into the accounts of individuals at the rate of approximately Rs.15 lakhs or so. That has caused anxiety and enthusiasm about this Black Money Bill.

Sir, the genesis of black money in our country is due to the tax regime over the years when we had 97 per cent tax. We used to go abroad and get \$7 a day as our travelling allowance. Because of this reason, over the years, this kind of a malaise has come into our system. Of course, things have drastically changed. It is not the same as before. Certainly with a better tax regime, I am sure, compliance also will be better. I do not want to go into the sums because nobody knows the exact number of people who have money abroad, the sums which they hold. The BJP in its past avtaar in the opposition has brought out a white paper on black money which, I think, was one of the bases, on which people started talking of astronomical sum being stashed by Indians abroad. I think somewhere down the line to create a panic and anxiety, you yourself are responsible to some extent for raising the expectations and the bar on what kind of black money exists outside the country.

Sir, ease of doing business is one of the mantras of this Government and rightly so. I respect that. I remember in the good old days, when the NDA Government was there, there was a Finance Committee with which I was associated. One of the jobs which was given was to repeal FERA and to bring in FEMA. Why? Because FERA was considered a draconian law. People, in an increasingly globalized economy, were finding it difficult to comply with the strict provisions of FERA, and that is why FEMA was brought in. Unfortunately, even after bringing in FEMA, authorities have been resorting to using another strict law, the Prevention of Money Laundering Act, which was essentially brought in by a UN Charter because after 9/11, everybody thought that to check the terrorism and narcotics money this law needs to be enacted. But our agencies also started using it for simple economic offences, because the teeth under FERA was lost and FEMA did not have the requisite penal provisions. I am just mentioning this as a background, so that the Government and others understand that we ourselves have, over the years, decided that we must have more ease of doing business. The Commerce Minister is here. A large amount of exports and imports take place in the country. I would say, one of the genesis of this problem lies in the export and import of so many goods and services. Today, if you want to look at the overall situation... ...(*Time-bell rings*)... Sir, I have not even started.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): What to do? My hands are tied.

SHRI PRAFUL PATEL: Sir, today, we Indians remit the highest amount of foreign exchange into our country, more than even China. About \$70 billion are the remittances by Indians from overseas. That itself is a very important number, I would say, from an economic point of view. Our own openness of transacting business with the rest of world has greatly increased. Indians are allowed to remit \$2,50,000 each year per individual. Now, today, even when this is being remitted, there are so many questions that are being asked. Questions are raised about what this money is being used for. So, I think there needs to be some kind of a clarity in our objectives, as to how we want to treat the free flow of money, goods and capital. Everybody doing business, everybody transacting business outside the country, need not be treated as a criminal or be treated with suspicion.

Today, I read something in the Economic Times. I am sure the hon. Finance Minister must have read it too. On page 7, there is a report that 80,000 Indians have, in the last month itself, sought residency in Dubai or Singapore. I do not have any veracity of the figure, but, increasingly, this kind of talk is happening. I don't wish to attribute any motive to anybody. I am sure the Government, all of us here and everybody, wants to see that black money and such other undisclosed assets come back into our country for productive use, they should be legally taxed, and so on. But if people living in India, primarily being in business, are moving outside India to live abroad and to, maybe, have some kind of an 'ease of doing business', or to avoid some compliances, I think that is an issue which needs to be seriously looked at by the Government. I am being very objective and I am making no criticism here at all, but I feel that this needs to be adequately dealt with. While we are bringing this Bill, we should also not forget, as Dr. Natchiappan said, that we already have the Income-tax Act, we have the Enforcement Directorate, we have the Department of Revenue Intelligence and so many other agencies, which are already looking at all the aspects and trying to regulate black money or foreign assets...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude now.

SHRI PRAFUL PATEL: Therefore, while international jurisdictions are getting narrower, we also realise that post-2017 there would be a much more free flow of information that the Government would be able to collect from outside. I think we also need to understand how economics and the world of commerce and business moves. And, though there is an SIT appointed by the Supreme Court, we also need

[Shri Praful Patel]

to educate them about the larger issues of how international business and commerce works, because people talk of ridiculous amounts. It is very easy to talk that so much of money is outside and this is the way people are making black money, etc. ...(Time-bell rings)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude now.

SHRI PRAFUL PATEL: I think there is very little understanding. Therefore, I feel that even our own authorities, whether it be the Income-tax, DRI, ED or so on, too need to be told to handle things very, very deftly and carefully. If there is somebody who is genuinely doing wrong, he should be punished. But there are people who are genuinely transacting business. Showing eagerness and enthusiasm to try and catch anybody and everybody would also work to the detriment of the good intentions with which the Government is bringing this Bill.

So, Sir, without saying much, I would only say that it is a good step, a step in the right direction, but I also feel, over the years, Mr. Finance Minister, you may have to moderate, modulate and regulate this in a more and more user-friendly manner.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Please conclude now.

SHRI PRAFUL PATEL: Thank you, Sir.

MR. VICE CHAIRMAN (SHRI SUKHENDU SEKHAR ROY): Now, Hon. Members before I call the name of the next speaker, there is a message from the Lok Sabha. Secretary General.

MESSAGE FROM THE LOK SABHA — Contd.

The Negotiable Instruments (Amendments) Bill, 2015

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Negotiable Instruments(Amendment) Bill, 2015, as passed by Lok Sabha at its sitting held on the 13th May, 2015."

Sir, I lay a copy of the Bill on the Table.